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ITEM NO.49

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).3749/2012

(From the judgement and order dated 04/07/2011 in WP No.1987/2001 of The
HIGH COURT OF UTTARAKHAND AT NAINITAL)

STATE OF U.P.NOW UTTARAKHAND & ANR

Petitioner(s)

VERSUS

VINIT TRADERS & INVESTMENT LTD.& ANR

Respondent(s)

Date: 23/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s) Mr. Abhishek Atrey, Adv.

For Respondent(s) Ms. Anagha S.Desai, Adv.

UPON hearing counsel the Court made the following
O R D E R

After the arguments were heard for some time, learned counsel
for the respondents made a request for an adjournment to enable her to seek
instructions.

The request of the learned counsel is accepted and the case is
adjourned for four weeks.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master